CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 583/MP/2020 along with IA Nos. 68/2021 and 76/2021

: Petition under Section 79(1)(b), 79(1)(c) and 79(1)(f) of the Subject

Electricity Act, 2003 and the other applicable permissions,

approval and legal and regulatory provisions.

Date of Hearing : 9.3.2022

Coram : Shri P. K. Pujari, Chairperson

> Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

Petitioner : Saurya Urja Company of Rajasthan Limited (SUCL)

: Powergrid Corporation of India Limited (PGCIL) and 4 Ors. Respondents

Parties Present : Shri Arijit Maitra, Advocate, SUCL

> Ms. Suparna Srivastava, Advocate, PGCIL/CTUIL Shri Tushar Mathur, Advocate, PGCIL/CTUIL Ms. Soumya Singh, Advocate, PGCIL/CTUIL Shri Aniket Prasoon, Advocate, CSPBPL Ms. Shweta Vashist, Advocate, CSPBPL Shri Md. Aman Sheikh, Advocate, CSPBPL

Shri V. Srinivas, CTUIL

Shri Kashish Bhambhani, CTUIL

Shri Yatin Sharma, CTUIL Shri Swapnil Verma, CTUIL Shri Siddharth Sharma, CTUIL Shri Ranjeet Singh Rajput, CTUIL Shri Servesh Kumar Singh, CSPBPL

Record of Proceedings

Case was called out for virtual hearing.

- 2. During the course of hearing, learned counsel for the Petitioner and the learned counsel for the Respondent No.1 made detailed submissions in the matter.
- 3. Learned counsel for the Respondent No.3, Clean Solar Power (Bhadla) Private Limited commenced his arguments. However, due to paucity of time, learned counsel could not complete arguments.
- The matter is part-heard and shall be listed for hearing in due course for 4. which separate notice will be issued

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)